

Title: Need to set up a Bench of Supreme Court in Chennai, Tamil Nadu.

SHRI N.S.V. CHITTHAN (DINDIGUL): Sir, Article 124 of the Constitution enumerates the establishment and constitution of Supreme Court of India. Article 130 of the Constitution of India enumerates that the Supreme Court shall sit in Delhi or in such other place or places as the Chief Justice of India may with the approval of the President from time to time appoint. There are 28 States and 7 U.T.s in the nation with the Supreme Court of India at Delhi. The Supreme Court of India is situated at Delhi, which is north corner of the nation. There are southern States like Tamil Nadu, Kerala, Karnataka and Andhra Pradesh, which are in extreme South. The people of these States face much difficulties to approach the Hon'ble Supreme Court and the cost of the expenses like travelling, boarding and lodging apart from the litigation expenses are very high. There are more than 5000 cases pending at the stage of final disposal and every year about 12,000 cases are filed. If the separate bench is formed, the burden of the Hon'ble Supreme Court would be lessened due to the shifting the case to the proposed Bench. If the bulk of cases remain pending for long years, there will be denial of justice. In other way, if the justice is delayed, the justice is denied. In order to avoid the denial of timely justice to the litigant, the timely disposal is must and mandatory. If a Bench of Hon'ble Supreme Court is set up at Chennai, there would not be any harm to the Northern States having jurisdiction at Delhi and it will be easier for the judicial process of the poor and the needy, in South who need early justice and remedy.

I urge upon the Union Government to take needy steps for constituting a Bench of the Hon'ble Supreme Court at Chennai.

*Treated as laid on the Table.